

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.361 of 2012

(Arising out of Order-in-Original No.19/Commr/ST/BOL/12 dated 11.04.2012 passed by Commissioner of Central Excise & Service Tax, Bolpur.)

S.K.Sharma

(C/o SAIL Stock Yard, Surya Sen Sarani, Durgapur, Burdwan-713208.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bolpur

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, Birbhum, West Bengal-731204.)

APPEARANCE

NONE for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER(TECHNICAL)

FINAL ORDER No. 75055/2021

DATE OF HEARING : 15 February 2021

DATE OF DECISION : 15 February 2021

P.K. CHOUDHARY :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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